

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2456/2020

(Arising out of impugned final judgment and order dated 14-01-2020 in WP(C) No. 429/2020 passed by the High Court of Delhi at New Delhi)

AMIT SAHNI

Petitioner(s)

VERSUS

COMMISSIONER OF POLICE & ORS.

Respondent(s)

(FOR ADMISSION and I.R.
IA No. 17119/2020 - APPROPRIATE ORDERS/DIRECTIONS)

WITH W.P.(C) No. 268/2020
(FOR ADMISSION
IA No.27338/2020 - APPLICATION FOR INTENVENTION)

Date : 17-02-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Amit Sahni, Petitioner-in-person
in SLP(C) 2456/2020 Mr. Anshul Bajaj, Adv.
Ms. Sonali Tiwary, Adv.
Mr. Jasman Singh Sethi, Adv.
Mr. Jalaj Agarwal, Adv.
Mr. Sunil Gulia, Adv.
Ms. Anamika Parashar, Adv.
Mr. Vaibhav Mishra, Adv.
Mr. Anoop Kandari, Adv.
Mr. Vimal Rathi, Adv.
Mr. Anil Kumar Verma, Adv.

In WP No.268/2020 Mr. Shashank Deo Sudhi, Adv.
Mr. Dinesh Kumar Dakoria, Adv.
Mr. Balraj Dewan, AOR

For applicant(s) Ms. Tasneem Ahmadi, Adv.
Mr. Mansoor Ali, AOR
Mr. Sanawar, Adv.
Mr. O.P. Bharti, Adv.
Mr. Zahid Ali Gahlot, Adv.
Mr. Mohd. Saleem, Adv.
Ms. Mahima Rathi, Adv.
Mr. Jatin Bhatt, Adv.
Mr. Yashavardhan Oza, Adv.

For respondent(s) Mr. Tushar Mehta, SG
Mr. K.M. Nataraj, ASG
Ms. Aishwarya Bhati, Sr. Adv.
Mr. Amit Mahajan, Adv.
Mr. Rajat Nair, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Chirag M. Shroff, AOR
Ms. Yashika Verma, Adv.
Ms. Abhilasha Bharti, Adv.
For Mr. B.V. Balaram Das, AOR

Mr. Pranay Ranjan, Adv.
Mr. Anmol Chandan, Adv.
Mr. Arvind Kr. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondents have entered
appearance.

Application for intervention has been filed by Ms. Tasneem Ahmadi, learned counsel seeking to intervene in the matter on behalf of certain people who have commonality of thought process with the persons who are protesting at the site. We have put to her that law has been enacted by the Parliament and the law is facing constitutional challenge before this Court but that by itself will not take away the right to protest of the persons who feel aggrieved by the legislation. However, the question is where and how protest can carry on

without public ways being blocked. Our concern is more than this matter alone, as there may be persons of different points of view who may tomorrow seek to emulate this protest, such scenario only leads to chaotic situation. This must cease on public ways everywhere.

Learned counsel submits that she will endeavour to talk to the intervenor-Wajahat Habibullah so that she can take up this issue with the persons at the site.

Mr. Sanjay R.Hegde, learned senior counsel is present in Court and we would like him to play a constructive role as an interlocutor to make the persons at site see reason. He along with Mrs. Sadhana Ramachandran, learned counsel or any other person of his choice may do so.

List on 24th February, 2020.

(ANITA MALHOTRA)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER